

[Shri C. D. Deshmukh]

Table a copy of Notification No. 75—Income-Tax dated the 5th November, 1952, in accordance with sub-section (3) of section 4 of the Taxation on Income (Investigation Commission) Act, 1947, as amended by the Taxation on Income (Investigation Commission) Amendment Act, 1951. [Placed in Library. See No. P—68/52]

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948.”

The motion was adopted.

Shri C. D. Deshmukh: I introduce the Bill.

KHADI AND OTHER HANDLOOM INDUSTRIES (DEVELOPMENT) CESS BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to provide for the levy and collection of a cess for raising funds for the purpose of developing Khadi and other handloom industries and for promoting the sale of Khadi and other handloom cloth.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to provide for the levy and collection of a cess for raising funds for the purpose of developing Khadi and other handloom industries and for promoting the sale of Khadi and other handloom cloth.”

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

INDIAN POWER ALCOHOL (AMENDMENT) BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to amend the Indian Power Alcohol Act, 1948.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to amend the Indian Power Alcohol Act, 1948.”

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948.

PUNJAB MUNICIPAL (DELHI AMENDMENT) BILL

The Minister of Health (Rajkumari Amrit Kaur): I beg to move for leave to introduce a Bill further to amend the Punjab Municipal Act, 1911, as in force in the State of Delhi.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Punjab Municipal Act, 1911, as in force in the State of Delhi.”

The motion was adopted.

Rajkumari Amrit Kaur: I introduce the Bill.

STATEMENT RE GOVERNMENT LEGISLATIVE BUSINESS

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): On the first day of the session, I stated that I would place a statement before the House regarding the work of the session. I have got the statement with me. I do not know, Sir, whether it is worth my while reading it through all the proposed legislation. It is rather a long list and a comprehensive list. I cannot say that we would go through it in the course of the session; but we should like to deal with them as far as possible during the session. If you will permit me, Sir, I shall place it on the Table of the House.

Mr. Speaker: That is better.

Shri Jawaharlal Nehru: I shall do

Mr. Speaker: It will be circulated to Members.

Shri Jawaharlal Nehru: First, there is a list of all the proposed legislation. Naturally, the list looks long. But, many of these Bills are likely to be short ones. Some, of course, will take much more time. Then, there is a second list, the same one really, which gives some indication of when they

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